

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 2654  
TO BE ANSWERED ON 11.08.2021**

**SOCIAL SECURITY ACT FOR ROAD TRANSPORT WORKERS**

**2654. SHRI BIKASH RANJAN BHATTACHARYYA:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether there is any proposal for a Social Security Act for road transport workers; and**
- (b) whether Government has taken any decision on V.V.Giri National Labour Institute report/recommendations on the problems of the road transport workers?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a): The Employees' Provident Funds and Miscellaneous Provisions Act, 1952 is applicable to factories and notified classes of establishment employing twenty or more employees and provides social security benefits i.e., provident fund, pension and insurance. Similarly, the Employees' State Insurance Act, 1948 is applicable to establishments employing ten or more persons and provides social security benefits, namely medical benefit, sickness benefit, maternity benefit, disablement benefit, dependents benefit, etc.**

**The Code on Social Security, 2020 (the Code) notified on 29.09.2020 and envisages framing of schemes for unorganised workers, gig workers and platform workers to be implemented through the Employees' State Insurance Corporation (ESIC) and Employees' Provident Fund Organisation (EPFO). Further, the Code for the first time enables an establishment having less than ten persons to join ESIC on voluntary basis.**

**(b): The V.V. Giri National Labour Institute had conducted a study on the subject "Towards Workers Living and Working Conditions with Special Reference to Improving the Road Transport System in India" and had submitted its report to the Government in 2009. The four Labour Codes viz. the Code on Wages, 2019, the Code on Industrial Relations, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 have addressed the issues including minimum wages to all workers whether in organised or unorganised sectors and social security benefits through formulation of schemes.**